

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.416
CP(CAA)41/ND/2021

IN THE MATTER OF:

Allwin Footwear Pvt. Ltd.
And
Gusbi International Ltd.

...

Applicant

Order under Section 230-232.

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nikhil Kr. Verma, Adv. & Ms. Nikita Goel, CS
For the OL : Ms. Hemlata Rawat, Adv.
For the Respondent : Ms. Swechcha Mishra, Adv.

ORDER

Ld. Counsel for OL stated that the reply has been filed. But still the same is not reflected on the DMS. Even, the compliance of the RD has not been made.

Let the matter be fixed for arguments on **01.11.2022**.

sd

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)

Amit